

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
COOLTECH CONTAINERS PRIVATE LIMITED**

1.	Name of Corporate Debtor	Cooltech Containers Private Limited
2.	Date of Incorporation of Corporate Debtor	24.05.2013
3.	Authority Under Which Corporate Debtor Is Incorporated/ Registered	RoC-Ahmedabad
4.	Corporate Identity Number of Corporate Debtor	U28910GJ2013PTC075255
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot 7-8, Sachin Notified Industrial Area - GIDC Block No. 378/P, Gabheni, Chorayasi Surat 394 230
6.	Date of Closure of Insolvency Resolution Process	11.01.2023
7.	Liquidation Commencement Date of Corporate Debtor	11.01.2023
8.	Name and Registration Number of Insolvency Professional acting as Liquidator	Ravi Kapoor Registration No.: IBBI/IPA-002/IP-N00121/2017-18/10290
9.	Address and E-Mail of the Liquidator, as registered with the Board	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: ravi@ravics.com
10.	Address and E-Mail Id to be used for correspondence with the Liquidator	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: cirpcooltech@gmail.com
11.	Last date for submission of claims	10.02.2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Cooltech Containers Private Limited on 11th January, 2023 under section 33 of the Code.

The stakeholders of Cooltech Containers Private Limited are hereby called upon to submit a proof of their claims, on or before 10th February, 2023, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Place: Ahmedabad
Date: 16.01.2023


Ravi Kapoor
Liquidator
IBBI/IPA-002/IP-N00121/2017-18/10290